The Tripura Municipal (Assessment and Collection of Property Tax) Rules,2004.



Registered No. N. E. 930.

TRIPURA



GAZETTE

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PART-I—Orders and Notifications by the Government of Tripura, the High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA URBAN DEVELOPMENT DEPARTMENT

NO.F.14(3)-UDD/2003

Dated, Agartala, the 7th Dec. 104.

NOTIFICATION

In exercise of the powers conferred by section 213 of the Tripura Municipal Act, 1994 (Tripura Act. No.7 of 1994), the State Government hereby makes the following Rules for assessment and collection of Property tax in the Municipal Area.

1. Short Title:- These Rules may be called the Tripura Municipal (Assessment and collection of

Property Tax) Rules, 2004.

2. Definitions:

- (1) Act" means the Tripura Municipal Act, 1994.
- (2) 'Section' means a section of the Act.
- (3) "Assessment" means "assessment of rental value of all the buildings and land in the holding of any person within the Municipal limit under possession with right of ownership and agreement"
- (4) "Tax" means a tax payable by the owner imposed under the Act.
- (5) "Form" means a form appended to these Rules.
- (6) "Executive Officer" means an Executive Officer of the Municipality or any other officer authorized by the Municipality.
- (7) (i) Plinth area for taxing purpose means total plinth area of all constructions deducting 1/3rd total plinth area for Varanda, Corridor, Kitchen, Bathroom, Outroom etc.
 - (ii) Plinth area means, plinth area of all cellars i.e. ground floor and all other floors above the ground floor of the building.
- (8) Property means immovable property like land and building in the holding.
- (9) Words and expression used herein but not defined in these rules shall have the same meaning as are assigned to this in the Act.
- Annual Rental Value: Annual Rental Value means Annual value for taxing purpose (de-linking rent control Act.) i.e. this value may be assessed @ 3% to 6% on the value of land and building in the relevant holding as determined by the Municipality. The Methodology for calculating of Annual Rental Value(ARV) is appended at Form-A.
- 4. Zone of taxing area shall be made considering location, type of construction, plinth area, age of the building, nature of using the holding and other criteria as may be considered by the Municipality.

Bancode 22446

Rebate may be allowed on ARV of holding maximum as follows:-

List of building	Maximum Rebate allowed
25 years below	10%
Above 25 years	20%

Holding is used by owner for residential purpose: 10%.

- 6. Restrictions on the imposition of the tax on holding :-
 - (a) Tax on land and building shall be imposed minimum 1% and maximum 10% on ARV of holding by the Municipality.
 - (b) Tax for street lighting shall be imposed minimum 1% and maximum 3% of ARV, by the Municipality.
 - (c) Tax for conservancy shall be imposed minimum 1% and maximum 10% of ARV, by the Municipality.
- 7. **Imposition of Tax : The Municipality may impose or reduce taxes as per prescribed provisions as and when it shall deem fit and proper.**
- 8. Division of the Municipality into zone for taxing area purpose.

The entire Municipality shall be divided into convenient territorial zones for the assessment of taxes based on the tollowing factors. The property tax of the zone may be determined by the council subject to the condition that there may not be any variation on minimum and maximum rates.

- (a) Civil amenities like Water Supply, Street Lighting, Roads and Drain.
- (b) Market and Shopping Centres.
- (c) Educational Institutions.
- (a) Banks, Postal Service, Public Offices.
- (b) Medical Institutions.
- (c) Factories and Industries.
- (d) Such other factors.
- Classification of buildings: Under such zone, the building may be classified as
 - (a) RCC / Load bearing building etc.
 - (b) Tiled or Asbestos or GI roofed building.
 - (c) Huts/Others.
- 10. Nature of use of building: The building may be classified taking into consideration the nature of use of building.
 - (a) Residential

- (b) Commercial purpose
- (c) Any other use.
- 11. Vacant land tax:— In case of land is not used exclusively for Agri purpose and are not occupied by or ad acent and appurtenant to building the capital value of lands fixed by Registration Department for the purpose of registration shall be adopted. In case the vacant land is purchased at a higher price than the market value fixed by the Registration Department the value mentioned in the registered document shall be adopted for fixation of the capital value of the vacant land.
- 12. (1) A notice for conducting survey to collect information may be issued by the Municipality for fixing ARV new or revision in the daily newspaper for wide circulation.
 - (2) The Property Tax on land which is not exclusively used for Agri purpose and is not occupied adjacent and appurtenent to building shall not be more than 1% of the capital value of the land for assessing ARV.
 - (3) (i) The Notification showing rate of Annual Rent shall be in form A.
 - (ii) The Property Tax assessment list of land shall be prepared in Form- C.
 - Before the commencement of assessment of building and land the Executive Officer of the Municipality shall prepare either personally or under his personal supervision, an assessment list for each ward/zone in form 'B' or BA and 'C' as the case may be containing the following particulars -
 - (a) The particulars of existing assessment for the different properties compiled from the current demand register, and
 - (b) The particulars of the revised assessment, total amount of the revised assessment in each case being written in words.

13. Approved assessment list :-

- (1) As soon as the assessment list of all the words are completed the Executive Officer of the Municipality shall cause the notice referred to relevant rules published the revised assessment intended to take effect.
- (2) Special notice of taxation shall be in Form-D for serving to holders.
- 14(i). Revision: Revision petition shall be received and entered in a register for disposal under order of the Executive Officer of the Municipality. The holder shall pay revised tax and if tax is reduced by order in revision petition tax paid in excess shall be adjusted in future dues.
- 14(ii) The revision, amendment and alteration of assessment list shall be made on the following cases.
 - (a) When the ownership of holding changes or
 - (b) When any tenancy or any rent in respect of holding changes or
 - (c) When the nature of use of holding changes or

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- (d) When the land and building comprised in the holding has been re-developed or substantially altered or imposed during the period of annual valuation remain in force or
- (e) When the value of the land and the building comprised in the holding has been substantially reduced owing to demolition or has suffered depreciation from any accident or natural calamity during the period the annual value remains in force or
- (f) When the holding has been acquired by purchase or otherwise by the State Govt. during the period the annual value remains in force or
- (g When the valuation or assessment has been set aside or declared void by an order of the Court necessitating revaluation or re-assessment of a holding or
- (h) When it has been discovered that the holding has been grossly under valued by reasons of any fraud misrepresentation, mistake or error or an appropriate that the holding has been grossly under valued by reasons of any fraud mis-
- (i) When an alteration has been necessitated to correct any parent error.
- (j) The owner or occupier shall notice transfer of land within 90 days from date acquisition.
- (k) The Municipality shall levy a surcharge or transfer of immovable property situated within the municipal area at the rate determined by the Municipality maximum 1% area per cane on the value of the property.

15. Appeal: --

- (i) All appeal under relevant rules shall, on receipt, be entered in a register and shall be disposed of by the competent Municipal Assessment Review Committee under his recorded order. The holder shall pay tax as fixed and if excess is paid as per order of Municipal Assessment Review Committee shall be adjusted in future dues.
- (ii) The Municipal Assessment Review Committee consisting of the Chairperson and two to four other members of the Municipality shall be appointed by the members of the Municipality in a meeting. And review will be as per rules / guidelines of assessment.
- (iii) The State Govt. by Notification appoint a Municipal Assessment Tribunal for the purpose of review of assessment of Property Tax made by Municipal Assessment Review Committee.

16. Collection :-

- i) Every Municipality shall collect property tax in Form-E by issuing receipt in duplicate on the tax collected against the items as in Form-F.
- (ii) Collected tax shall be posted in demand and collection register of property tax daily to keep account up to date in Form E. This may be computerized to generate prompt issue of demand notice.

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(ii) Progress report shall be prepared at the end of each month and each year for the purpose of financial control. This progress report shall be made ward wise and Municipality wise.

17. Collection of arrear outstanding :-

- (i) If any, of the owner of a holding does not pay property tax during the year, he shall be treated as defaulter. List of defaulter shall be prepared and defaulter shall be served a demand notice detailing dues fixing time to pay.
- (ii) In default the matter shall be referred to the competent court following provision of Section-215 of Tripura Municipal Act, 1994.

18 Revision and duration of the Assessment list:-

- (i) A new valuation list shall be made periodically, as and when new constructions etc. is reported.
- (ii) Subject to any alteration or amendment and review petition, assessmen, entered in assessment register and property tax shall be valid from the date on which the first takes effect in the muricipality.
- 13. Amendment and alteration of assessment list of property tax The Municipality in a meeting may change assessment list for reason to be recorded in writing for change of ownership in land and construction of buildings.
- 2i). Assessment list for property tax shall take immediate effect from the April next following finalization / publication of assessment list for property tax.
- 21. Tax shall be paid by the owner in the office of the Municipality. If tax is paid in Ap iI, the owner of holding shall get rebate @ 7% on current demand of property tax excluding water tax. And if tax is not paid during the year, penalty on arrear amount of tax shall be paid @ 10 % p.a.
- If any difficulties arises in giving effect to the provisions of this Rule, the State Government may by an order amend the rules there to:

1. F	Rental data for the year			
			Municipalitie	2 S.
2.	Zone No.	Ward No		
3.	Location / area		House No. from	to
4. F	For residential use			e de la companya de l
(Category of	Principal	Main	Other Road/Lane
ł	buildingroad	road		
	1) Pucca building	18	12	6
;	2) Semi purca building with G.I. sheet roofing	12	8	4
;	3) Hul/Other	6	4	2
5.	For Non- residential use (Commercial/Industrial/Public use)		
	category of	Principal Road	Main Road	Other Road
:	building			12
	1) Pucca building	36	18	
	2) S.P. building	24	12	8
	3) Hut/other	12	6	4
		And the second s	Chairper	rson
Executi	tive Officer		Municipality	
Princip	Municipality pal Road: The road having 50 feet or more in width.		Address of the Control of the Contro	
Main R	Road: The road having 30 feet or more in width.			

The road having less than 30 feet in width.

_

Main Road

Property ta	Assessment	iist	of	building
-------------	------------	------	----	----------

_Municipality.

Existing Assessment

1	the state of the s	
	No. in the Assessment Register ARV of holding	Total Property tax
	House No. Name & address of the owner No. in the Assessment Register	5
	3	J
ĺ	1	
Ì		
ţ		
Ŋ		

Ward No./Zone No.	Name of locality Year of completion and age of building	Description of building Pucca SP Others 10 11
6	7 8	9

Amenities provided in the holding	Mod to bo with	ame of occupier owner/ tenant
 Water Tap/Well Electricity	MPL drainage connected Latrine block exists 16	17
12 13	14	

And the second of the second o		1	ARV fixed	Asst. No. allotted in new	Gross ARV of the building	Ċ
Plinth area of building per	Nature of use of building	Annual rent notified per Sq.	WWA HYER	register		ł
each type of construction		M. of plinth area		22	23	1
(Sq. Mt.)	10	20	21	Ex. Sec.	- Company and the Company of the Com	
18	13	The state of the s		The second secon		3
		and the second s	Annual annual to the state of t			

Age of building 25 years and Allowances for repair or below/ above 25 years.		Rev	ised Asstt. as fixed	by the Executive	Officer of municipalit	ty
		Tax for land and	Water tax	Lighting tax	Conservancy tax	Total property
Residential building		building				tax
26	27	28	29	30	31	32
	Allowances for repair or deprectation owner occupied Residential building	depreciation owner occupied	depreciation owner occupied Tax for land and	depreciation owner occupied Tax for land and Water tax	depreciation owner occupied Tax for land and Water tax Lighting tax	depreciation owner occupied Tax for land and Water tax Lighting tax Conservancy tax

Initial of the Executive Officer	No. of special notice & date	Date of receipt of RP & No. of Revision petition
33	34	35
	·	
In the second se		

	Assessment fixed on Revision Petition Appeal							
Tax on land and building	Water supply tax	Street lighting tax	Conservancy tax	Total property tax	Order of the Executive Officer	No. of appeal	Order of appeal Authority	Initial of member
36	37	38	39	40	41	42	43	44

From - C

Property tax Assessment list of land______ Municipality

Existing Assessment

House No.	Khatian No.	Sheet No.	Plot No.	Name of owner and address	No. in the register	Area of land in Sq. Mt.
1	2	. 3	4	5	Ĝ	7
	1			T AND TO THE TOTAL THE TOTAL TO THE TOTAL TOTAL TO THE TO		

ARV of holding	Total property tax	Description of land with	ARV		Vacant land net out at owners as	Area of vacant land
		measurement	Name of occupant	Nature of usage of land	reported by owner of occupant or as estimated	in Sq.Mt.
8	9	10	11	12	13	14

ſ	Capital value of vacant	Reason for increase /	on for increase / Asst. as fixed by Executive Officer			No. of Spl. Notice	No. of revision petition	
	land	decrease / omission	Asst. No. allotted in	Property tax (rounded off to	Initial of Executive		with date	-
			new register	nearest rupee)	Officer			-
	15	16	17	18	19	20	21	
							1	

Property tax on revision	Order of Review Committee	Initial of		Appeal		
petition		Executive Officer	No. of appeal with date	Order of appl. Authority	Initial of appl. Authority	
22	23	24	25	26	27	
to the second se						

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From - BA For surveying information of assessment of ARV of holding

4.	House No. (Old)			New		rancese	
2.	Ward No.			Zone No.	······································	M	
3.	Location/ area	_					
4.	Mouza	***		Sheet No.	Plat No.		
5.	Owner of the holding						
	·	S/O					
		W/0					
		Address					
6.	Area of holding	_					
7.	Capital value of the holding	100 dd 100 d		In ye ar	ALL A A A A A A A A A A A A A A A A A A	-	
	Vide deed No.			_ Dt.		, popularina	
8.	Present capital value						
9.	BuildingPucca		No.	Sp.	No	other	No.
10.	Gross plinth area of Pucca			S.P. in sft.		other in sft.	
	building						
11.	Taxable area (total plinth are	ea					
	minus 1/3rd plinth area						
	for varanda, corridor,						
	kitchen, bath room etc.)						
12.	Construction made within				·		
	25 years.						
	above 25 years.						

Signature of Surveyor / Enumerator

From - D

	Special	notice of Property tax new as	sessment or amend	ment
		(Rule)	
No			Date	
То				
Sri / Smt. ;				
Address :	.,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,		prince (100 (100 (100 (100 (100 (100 (100 (10	
the council in resolution Act, 1994 and the R	under No tules made the	dtdtere-under, the assessment	of Property tax in situated in	Municipality as per direction given by is per provision of Tripura Municipal respect of your property House for reason specified below
with effect from 1st April				
	30 days from t	ne date of service of this notice		a revision petition to the Municipal assessment is presented within the
Existing ARV	Existing Property Tax			
New Assessment of ARV		New Assessment of Property Tax		
				ecutive Officer Municipality.

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	Number in the Assessment Register.		N:1	N 22
	.Year for which outstanding		dille of assi	DEMAND AND COLL Zone/Taxing Area No Name of Street and N
4	Amount	Outsta	Name of assessee and	DEMAND AND COLLECTIO Zone/Taxing Area No Name of Street and Mehalla.
	Date of presentation of bill/ intimation.	Outstanding Arrear	andress	DEMAND AND COLLECTION REGISTER Zone/Taxing Area No Name of Street and Mehalla
	No & Date of receipt,	ar Tax		SISTER C
	Amount of tax collected.		ÁŘV	OF TAXES FOR THE YEAR Ward No Holding No
	Date of remission.	Collection		Ward No Holding No
CONTRACTOR	Amount of remission.	ion of tax	:	IE YEAF
	Amount of penalty collected.	x & balance		
	Amount outstanding at the end of current year,	nce	Water 9	
	Biii No.		oupply	
	Date of presentation.	0	Conn	
	Total amount of current year tax.	- 3	Water Supply Connection. Yes/No	Pro Con
	No. & Date of Receipt.	standing current tax for year	es/No.	Details of Taxes(yearly) Property Tax Lighting Tax Conservancy Tax
	Amount of current year tax collected.	nt tax fo		axes(yea X y Tax
	Date of remission / rebate.	r year		· · · · · · · · · · · · · · · · · · ·
	Amount of remission / rebate.	Additional Control		
	Amount outstanding at the end of the current year.			
Second 1		Remarks		

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From - F

Receipt Form	(Dublicate to be filled up by	carban paper	process)			
tedept Book	(No.					
le relat Vol.						
• •	eri	- # 1 K T T T T	g de Maria de Maria			
umber o'h	olding in the Assessment Re	egister:		,		
lame of Ass	se ss es					
Sic / Wio.	:					
Receipt the	sum of Rs.	,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,	(in words)	an account of Muni	icipal taxes per det	ail below
Kind of ax	Arrear tax	Current tax		Rebate or remission	Penalty or fee etc	Total
·	Period Amount	Period	Amount			
Tax on nok (land & oriil Lighting ta	lding) :					
Conservar	ncy tax :					
Total:				and the second s		
Collecting	Sarkar					
DateMunicipality					Executive Cff:cer/ /	
and the second s			***************************************			and the second s

From - G

Miscellar eous rece	ipt (Duplicate to ta	e filled up by Car	roen paper proce	ess)		
Receipt Book No.	•					
Receipt No.	:					
Received from	:					
An account of	:					
Rupees (in words)						
(in figure)	:			;		
Cashier / Tax Colle	cting Sarkar				Executive Office	er/ Assessor
Date						Municipality

Counter Foil	
Date	
Name of taxing area/ ward no. etc.	
Holding No.	
Name of Assessee	
Arrear due.	
Arrear collected.	
Penalty.	
Property Tax.	
Lighting Tax.	Collecti
Conservancy Tax.	Collection on account of cur
Water Tax.	ount of c
Rebate.	rent
Total.	year
Warrant fee/ Misc. fee.	
Total amount collected and made over to the cashier of the Municipality obtaining signature of tax collection Sarkar and Cashier.	

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		From – I	Municipality	1000
Methodo 8.	blogy for assessing Properly tax Location of Holding	1	mataoipanty	SAME SAME
8.	7. Ward No		alla	
	5. Gross ARV of holding = Taxab	le plinth area	x Rate per Sq	,
	0	Pucca structure Semi Pucca structure Katcha structure	X X	=======================================
			Total	= Rs.
	ARV for taxing purpose		and the second s	
C.	ARV of holding without construction 7. Gross ARV of holding = va	(vacant land) lue of the land x 1% pe	ercent =	
8.	Property tax calculation			
	8. Property tax = (ARV x F1	F2 of	F1	
	+ Wa	ater tax=	And the state of t	
	To	otal =		
F1	Rate of tax for residential purpose			
	On property (land & building)	= 3% of		
	On service per conservancy On service for street lighting	= 3% of = 1% of		
	Off service for screeninghing		ARV Factor .07	Age of building
				Below 25 yrs. Above 25 yrs.
F2	Holding is used by owner himself for r		F2 F2	= 10% 20% = 10% 20%
	Holding is used by owner for other re- Holding is used by owner for commer		F2	= 1070 2070
F3	Rate of tax on service charge on Govi	: Land for non resider		
	on service for conservancy On service for street lighting	3% of ARV. <u>1% of ARV.</u> 4% of ARV		
Date o	f effect of Property Tax/ Service Charge			
Assess Made t	~	Inspector	Asse	essor/Executive Officer.
			Ву о	rder of the Governor,

FK, RAJESWARA RAO F

COMMISSIONER & SECRETARY GOVERNMENT OF TRIPURA.